

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
N E W D E L H I

CCP 121/90 in  
O.A. No. 996/89  
T.A. No.

199

DATE OF DECISION 10.10.1990.

Shri Pritam Giri Petitioner  
Shri Mukesh K. Giri Advocate for the Petitioner(s)  
 Versus  
Union of India & Others Respondent  
Shri O.N. Moolri Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? */Mo*
4. Whether it needs to be circulated to other Benches of the Tribunal? */Mo*

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,  
Vice Chairman(J))

We have heard the learned counsel of both parties on CCP 121/90 in OA 996/89. The prayer made in the CCP is that the respondents be punished for not complying with the judgment of this Tribunal dated 18.12.1989. He has also prayed that the respondents be directed to implement the judgment and absorb him in C-2 category for which he has been found medically fit.

2. Shri O.N. Moolri, Counsel appearing for the respondents has drawn our attention to a letter dated 20.8.1990 written by the Assistant Personnel Officer, Northern Railway to the applicant, wherein it has been stated that the applicant will be informed as and when a post in classification C-2 becomes

available to absorb him.

3. The learned counsel of the applicant states that there are several vacancies in Delhi to accommodate the applicant. He has also drawn our attention to the various posts in C-2 category, which is at page 21 of the paper book.

4. Having considered the rival contentions, we feel that the respondents should have appointed the applicant in C-2 category soon after the Medical Superintendent had found the applicant fit for appointment in medical category C-2 only with glasses. The letter dated 20.8.1990 does not in any way help the applicant as there is no firm date mentioned therein for appointing him. In our opinion, the applicant should be appointed in any of the available vacancies in any of the C-2 posts within a period of 15 days from the date of receipt of this order.

5. CCP 121/90 is disposed of with the above directions and notice of contempt is discharged.

*D.K. Chakravorty*  
(D.K. CHAKRAVORTY)

MEMBER (A)

*P.K. Kartha*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)